

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 362/2022

IN THE MATTER OF:

Aravalli Bachao Citizens Movement

.....Applicant

Versus

Union of India & Ors.

.....Respondents

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Place: Chandigarh
Dated: 26.09.2023


 District Attorney
 for Chief Secretary to Govt. Haryana

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**AFFIDAVIT OF MR. SANJEEV KAUSHAL, CHIEF
SECRETARY HARYANA IN COMPLIANCE OF ORDER
DATED 28 APRIL 2023.**

RESPECTFULLY SHOWETH:

I, the above named deponent, do hereby solemnly affirm and declare as under:-

1. That this Original Application was fixed for hearing before this Hon'ble Tribunal on April 2023 wherein the following directions were issued:-

"The Chief Secretary, Government of Haryana is directed to file an affidavit as to whether any steps have been taken to relook at the Rules for carrying out necessary amendments as observed by Hon'ble High

Court of Punjab and Haryana in K.C. Stone Crushing Co. Case (Supra). The affidavit be filed on or before the next date of hearing hereby fixed in the case".

2. That the Hon'ble High Court of Punjab and Haryana at Chandigarh in CRM-M-23190-2020 titled as K.C. Stone Crushing Co. and others Vs. State of Haryana & others and another connected matter vide its judgment dated 04 February 2021 noticed some anomalies in the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 (hereinafter referred to as Rules, 2012) and recommended for making necessary amendments.
3. That it is further submitted that in K.C Stone Crushing Co. V/s State of Haryana, case (Supra) the department concerned was directed to make necessary amendments in Rule 101(5), 101(7), 101(8), 106 and 115 of Rules, 2012. However, the department had filed an SLP No. 7839 of 2021 against the judgment of Hon'ble High Court in K.C. Stone Crusher case and the same was dismissed on 25 October 2021.
4. That it is further submitted that after the dismissal of the said SLP, the department vide notification dated 03 May 2021 has amended its various rules including Rule 101(5), 101(7) and 101(8) in compliance of order dated 04 February 2021 passed by the Hon'ble High Court of Punjab & Haryana. A copy of notification dated 03 May 2021 is attached herewith as

Annexure-R/1. Further, with regard to Rules 106 and 115 of Rules, 2012, it is submitted that no changes were made, as both these rules were relevant. Rule 106 relates to filing of complaint with the police for registration of FIR in case of offence under rule 104 for illegal mining; Whereas, rule 115 is relevant for the cases of offences other than that of illegal mining such as violation of terms of grant of mineral concession, where the complaint is to be filed before the Hon'ble Court.

5. That with regard to the constitution of 'Aravalli Rejuvenation Board', it is submitted that for addressing the concerns relating to environment in Districts Faridabad, Gurugram and Nuh and in order to achieve the integrated Environment Management and Sustainable Development of the Aravalli Range in these districts of the State of Haryana, the State Government has constituted a Board viz., "Aravalli Rejuvenation Board" vide its order dated 13 June 2023 comprising of the following officers:-

Sr. No.	Designation	Remarks
1	Deputy Commissioner of the district concerned.	Chairman
2	DRO of the district concerned	Member
3	CEO Zila Parisad of the district concerned	Member
4	RO HSPCB of the district concerned	Member

5	MO/AME of the district concerned	Member
6	DFO of the district concerned	Member
7	Any other members as the Deputy Commissioner of the respective district may deem fit	Member

The functions of the "Aravalli Rejuvenation Board" shall be as under:-

- Ensuring co-ordination between Administrative Agencies, which are required to deal with complaints of illegal mining and their impact on environment.
- Formulating policies for prohibition of illegal mining as well as preservation and management of areas in Aravalli Hills.
- Planning and implementation of programs for integrated environment management and sustainable development of Aravalli Range.
- Taking steps for maintaining ecological balance and preserving the flora, fauna and rich biodiversity in area of Aravalli Range.
- Ensuring prevention of eco-sensitive zones.

To achieve the desired functions of the Board and the effective monitoring of the Aravalli Range, the infrastructure requirement shall arise including the use of Drone as well as

installation of CCTV Cameras over the sensitive areas/locations/Nakas and the amount (in Rs.) required for said purpose shall be utilized from the Faridabad Metropolitan Development Authority (FMDA) Fund as well as Gurugram Metropolitan Development Authority (GMDA) Fund respectively. A copy of order dated 13 June 2023 is annexed as **Annexure-R/2**.

6. That the present affidavit is being filed, placing on record the requisite information sought vide order dated 28 April 2023 by this Hon'ble Tribunal. The State agencies are committed to stop the illegal mining as well as theft of minerals in proper coordination with each other.

In view of the submissions made above, this affidavit may kindly be taken on record in the interest of justice.

Place: Chandigarh
Dated: 26. 09.2023



DEPONENT

VERIFICATION:

Verified that the contents of Para No. 1 to 6 of the present affidavit are true and correct to my knowledge having been derived from official record and no part of it is false and nothing material has been concealed therein.

Place: Chandigarh
Dated: 26. 09.2023



DEPONENT

HARYANA GOVERNMENT
MINES AND GEOLOGY DEPARTMENT

Notification

The 3rd May, 2021

No. S.O. 22/C.A. 67/1957/Ss. 15 and 23C/2021.— In exercise of the powers conferred by sub-section (1) of section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, the Governor of Haryana hereby makes the following rules further to amend the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, namely: —

1. (1) These rules may be called the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining (Amendment) Rules, 2021.

(2) These rules shall come into force from the date of their publication in the official gazette.

2. In the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 (hereinafter called the said rules), in rule 9, in sub-rule (3),—

(i) for the figure and sign “25%”, the figure and sign “10%” shall be substituted;

(ii) in the Explanation, for the word, figure and sign “Rs. 125/-” and “Rs.156.25”, the word, figure and sign “Rs. 110/-” and “Rs.121/-” shall respectively be substituted.

3. In the said rules, in rule 18, after the word “thereof” existing at the end, the following words and sign shall be added, namely “through Registered post and /or e-mail, whichever is earlier”.

4. In the said rules, for rule 20, the following rules shall be substituted, namely:-

“20 (1). A lease holder may seek surrender of lease, for whatsoever reasons, by submitting an application subject to the condition that the lessee:-

(i) has stopped all mining operations in the lease;

(ii) has furnished production returns as required in terms of the lease deed;

(iii) has submitted the No Dues Certificate(NDC) from the officer-in-charge of the district concerned with regards to all pending dues on account of the said lease, till the end of calendar month in which application is submitted; and

(iv) has deposited an amount equal to one-month dead rent at the rate as may be applicable as non-refundable fee, at the time of submission of application:

Provided that in case of riverbed mining, if the application for surrender of lease is submitted during the period from 1st June to 15th September, then the lease holder shall be liable to deposit the non-refundable fee equal to two months of dead rent as may be applicable, at the time of submission of application.

(2) No application for surrenders of part area of the lease shall be maintainable.

(3) The Director shall pass an order accepting the surrender request within thirty days. In case no decision is communicated, the application for surrender shall be deemed to have been accepted on expiry of thirty days of submission of application.”.

5. In said rules, in rule 22 in sub-rule (2), for the words “twenty five” the word “ten” shall be substituted.

6. In said rules, in rule 24 in sub-rule (1), for words “The application for renewal of a mining contract shall be decided on satisfaction of the competent authority with regard to the following” the words “An application for renewal of a mining contract shall be decided by the Government within a period of six months of the receipt of complete application in all respects keeping in view the following parameters” shall be substituted.

7. In the said rules, for rule 25, the following rule shall be substituted, namely:-

“25(1). The contractor may seek surrender of contract for whatsoever reasons, by submitting an application subject to the condition that the contractor:

(i) has stopped all mining operations in the contract;

(ii) has furnished production returns as required in terms of the contract agreement;

(iii) has submitted the No Dues Certificate (NDC) from the officer-in-charge of the district concerned with regards to all pending dues on account of the said contract, till the end of calendar month in which application is submitted; and

- (iv) has deposited an amount equal to one-month contract money at the rate as may be applicable, at the time of submission of application as non-refundable fee:

Provided that in case of riverbed mining contractor, if the application for surrender of contract is submitted during the period from 1st June to 15th September, then the contractor shall be liable to deposit the non-refundable fee equal to two months of contract money as may be applicable, at the time of submission of application.

- (2) No application for surrenders of part area of the contract shall be maintainable.

(3) The Director shall pass orders accepting the surrender request within thirty days. In case no decision is communicated the application for surrender shall be deemed to have been accepted on expiry of thirty days of submission of application.

8. In the said rules, in rule 55, in sub-rule (3), after clause (viii), the following clause shall be added, namely:-

“(ix) The highest bidder/ mineral concession holder may furnish the amount of ‘Initial bid security’ or ‘balance amount of security or security deposit’, as the case may be, by depositing the amount in the appropriate head of the department or in the form of a Fixed Deposit Receipt in favour of the Director or any officer authorised in this behalf. The Fixed Deposit Receipt shall be valid for a period of six months beyond the period of lease/ contract:

Provided that where the aforesaid ‘Initial bid security’ or ‘balance amount of security’ or ‘security deposit’ is submitted by depositing the amount in the appropriate head of the department, the mineral concession holder may be allowed by the Director, to replace the same by furnishing the “Initial bid security” in the form of a Fixed Deposit Receipt in favour of the Director or any officer authorised in this behalf. The Fixed Deposit Receipt shall be valid for a period of six months beyond the period of lease/ contract/mineral concession.”

9. In the said rules, in rule 56,-

(i) in the sub-rule (5), for the words “ten percent”, the words “seven and a half percent” shall be substituted.

(ii) for sub-rule (6), the following sub-rule shall be substituted, namely:-

“(6) In case of any default in payment of the instalments of dead rent/ contract money/ contribution to the ‘Mines and Minerals Development, Restoration and Rehabilitation Fund’ on the due date(s), the amount would be payable along with interest at the rate of 12 % per annum:

Provided that in case the dues are paid within 7 days of the due date no interest shall be charged.”

(iii) in sub-rule (12),-

(a) for the sign “.” existing at the end, the sign “:” shall be substituted;

(b) the following proviso shall be inserted, namely:-

“Provided that in case of mineral concession granted for mining of minerals from the riverbed, total mineral excavated and stacked by the concession holder within the area granted on mining lease/ contract/ permit at any point in time shall not exceed three times of the average monthly production as per approved mining plan.

10. In the said rules, after rule 63, following rule shall be inserted, namely:-

“63A. **Fixation of annual rent and compensation by Government.**- In case where no agreement is reached by way of mutual settlement between land owner and mineral concession holder, the Government may fix and notify the rate of annual rent and compensation, to be paid by the mineral concession holders to the landowners for area granted on mineral concession for mining under these rules.”.

11. In the said rules, in rule 64,-

(i) for sub-rule (1), the following sub-rule shall be substituted, namely:-

“(1) Where no agreement is reached by way of mutual settlement between the landowner and the mineral concession holder regarding the rate of rent, the mineral concession holder shall offer to pay an amount equal to two percent of the Collector rate or at such rate as may be notified by the Government as per rule 63A in respect of such land /area, whichever is higher, as rent.”

(ii) in sub-rule (3), for the word “compensation”, the word “rent” shall be substituted.

(iii) in sub-rule (6), for the words and sign “of annuity payable under the R&R Policy” the words and sign “as prescribed under sub-rule (1) or rate of rent fixed and notified, if any, by the Government in respect of such area/ land, whichever is higher”, shall be substituted.

12. In the said rules, in rule 65,-
- (i) for sub-rule (2), the following sub-rule shall be substituted, namely: - "In cases where the amount of compensation is not mutually settled between the parties under rule 63, the tentative amount of compensation shall be equal to an amount 0.5 % of the collector rate in case of riverbed mining and/ or 1% of collector rate in all other cases (except Riverbed mining) or at the rate of an amount of compensation, as notified by the Government under rule 63 A, whichever is higher."
 - (ii) for sub-rule (6), the following sub-rule shall be substituted, namely:-
 "(6) Where the amount of final compensation determined by the Collector works out to be more than the tentative amount of compensation already deposited as per sub-rule (2), the mineral concession holder shall deposit immediately on demand by the Collector, the additional amount of compensation within fifteen days:
 Provided that in case the amount of final compensation works out to be less than the amount already deposited by the contractor/ lessee, the excess amount shall be refunded to him within fifteen days."
13. In the said rules, in rule 71, sub-rule 6 shall be omitted.
14. In the said rules, rule 71-A shall be omitted.
15. In the said rules, in rule 77, in sub-rule (1),
- (i) for the words "ten percent" the words "seven and half percent" shall be substituted.
 - (ii) in sub-rule (3), for the word "five percent", the words "two and half percent" shall be substituted.
16. In the said rules, in rule 81,-
- (i) in sub-rule (3) for the sign "." existing at the end, the sign ":" shall be substituted;
 - (ii) the following proviso shall be inserted, namely:-
 "Provided that in case of mineral concession granted for mining of minerals from riverbed, total mineral excavated and stacked by the concession holder within the area granted on mining lease/ contract/ permit shall not exceed three times of the average monthly production as per approved mining plan at any point in time."
 - (iii) in sub-rule (5),-
 - (a) for the sign "." existing at the end, the sign ":" shall be substituted;
 - (b) the following proviso shall be added, namely:-
 "Provided that no sand washing plant or screening plant shall stock, within the said premises at any given point of time, the raw mineral and processed aggregate put together which is equal to more than thirty days installed processing capacity of the unit."
17. In the said rules, in rule 82 in sub-rule (1),-
- (a) in clause (i),-
 - (i) for the sign "," existing at the end, the sign ":" shall be substituted;
 - (ii) the following proviso shall be added, namely:-
 "Provided that for raw mineral/ unprocessed mineral, no licences shall be granted within a distance of five kilometre from the site of source of such mineral for which licence is sought."
 - (b) in clause (iii),- for the sign "." existing at the end, the sign ":" shall be substituted;
 - (ii) the following proviso shall be inserted, namely:-
 "Provided that in case of a sand washing or a screening plant, licence shall be granted to the applicant having NOC/ Consent to Establish from the Haryana State Pollution Control Board."
18. In the said rules, in rule 101,-
- (i) in sub-rule (5), for figure '104' the figure '102', shall be substituted.
 - (ii) after sub-rule (7) the following sub-rule shall be added, namely:-
 "(7A) Where the mineral loaded in the carrier is found to be more than mineral weight recorded in the mineral transit pass transportation of such excess mineral shall be treated as transportation of mineral without a valid mineral transit pass and shall be construed to be carrying/ transporting the such quantity of mineral illegally obtained and shall be liable for action under rule 102 of these rules.";
 - (iii) In sub-rule (8), for the figure '104', the figure '102' shall be substituted.

19. In the said rules, after rule 118, the following rule shall be inserted, namely:-

“118A. Relaxation of rules:- The Government may make an appropriate scheme for waiving off any dues or any other amount in public interest or may relax the applicability of any of the provision of these rules by recording reason in writing:

Provided that above relaxation shall not be given for granting mineral concession except as under rule 118.”.

20. In the said rules, in Form ML-1,-

- (i) in Part II, in clause 7,-

- (a) for the sign “.” existing at the end the sign “:” shall be substituted;
- (b) the following proviso shall be added, namely:-

“Provided that in case of lease granted for mining of minerals from the riverbed, total mineral excavated and stacked by the lease holder, within the area granted on mining lease, at any point in time shall not exceed three times of the average monthly production as per approved mining plan.”.

- (ii) in part III, in clause 3, in sub clause (b),-

- (a) for the word and sign “25%”, the word and sign “10%” shall be substituted;
- (b) in the Explanation, the word and sign “Rs.125/-” and “Rs.156.25”, the word and sign “Rs. 110/-” and “Rs.121/-” shall be substituted respectively;

- (iii) in Part III, in clause 6, for the word and sign “10%”, the word and sign “7.5%” shall be substitute;

- (iv) in Part III, for clause 7, the following clause shall be substituted, namely:-

“In case of any default in payment of the instalments of dead rent /royalty/ contribution to the ‘Mines and Minerals Development, Restoration and Rehabilitation Fund’ on the due date(s), the amount shall be payable along with interest at the rate of twelve percent per annum:

Provided that in case the dues are paid within seven days of the due date(s) no interest shall be charged.”.

- (v) in clause 28, for the word and sign “10%”, the word and sign “7.5%” shall be substituted.

- (vi) in Part V, for clause 7, the following clause shall be substituted, namely:-

“7. Surrender of mining lease.-

The lessee may seek surrender of lease, for whatsoever reasons, by submitting an application subject to the condition that the lessee:-

- (i) has stopped all mining operations in the lease;
- (ii) has furnished production returns as required in terms of the lease deed;
- (iii) has submitted the No Dues Certificate (NDC) from the officer-in-charge of the district concerned with regard to all pending dues on account of the said lease, till the end of calendar month in which application is submitted; and
- (iv) has deposited an amount equal to one-month dead rent at the rate as may be applicable, at the time of submission of application as non-refundable fee:

Provided that in case of riverbed mining, if the application for surrender of lease is submitted during the period from 1st June to 15th September, then the lease holder shall be liable to deposit the non-refundable fee equal to two months of dead rent as may be applicable, at the time of submission of application.

- (v) No application for surrender of part area of the lease shall be maintainable.
- (vi) the Director shall pass orders accepting the surrender request within thirty days. In case no decision is communicated the application for surrender shall be deemed to have been accepted on expiry of thirty days of submission of application.”.

21. In the said rules, in Form MC-1,-

(i) in Part II, in clause 7,-

- (a) for the sign “.” existing at the end, the sign “:” shall be substituted;
- (b) The following proviso shall be added, namely:-

“Provided that in case of contract granted for mining of minerals from the riverbed, total mineral excavated and stacked by the contractor, within the area granted on mining contract, at any point in time shall not exceed three times of the average monthly production as per approved mining plan.”

(ii) in Part III,

- (a) for clause 1, the following clause shall be substituted, namely:-

“1. Surface rent:

The contractor shall pay rent for the surface area occupied by him as per rule 62.”

- (b) after clause 1, following clause shall be inserted, namely:-

“1A. Contract money:

The highest bid received in the competitive bidding/auction at the rate of Rs. per annum shall become the ‘annual contract money’ amount payable by the contractor. The rate of annual contract money initially determined on the basis of the competitive bids/auctions shall be increased @ 10% on completion of each block of three years.

Explanation.— If the initially determined amount of annual contract money is Rs. 100/-, it shall be increased to Rs. 110/- with the commencement of the fourth year and to Rs. 121/- with the commencement of the 7th year and so on and so forth for the next each block of three years.”

- (c) in clause 4, the word and sign “10%”, the word and sign “7.5%” shall be substituted.
- (d) for clause 5, the following clause shall be substituted, namely:-

“5. In case of any default in payment of the instalments of the contract money/royalty/contribution to the ‘Mines and Minerals Development, Restoration and Rehabilitation Fund’ on the due date(s), the amount would be payable along with interest at the rate of 12 percent per annum:

Provided that in case the dues are paid within 7 days of the due date(s) no interest shall be charged.”

- (e) in clause 26, the word and sign “10%” the word and sign “7.5%” shall be substituted;

(iii) in Part V, for clause 7, the following clause shall be substituted, namely:-

“7. The contractor may seek surrender of contract for whatsoever reasons, by submitting an application subject to the condition that the contractor:

- (i) has stopped all mining operations in the contract;
- (ii) has furnished production returns as required in terms of the contract agreement;
- (iii) has submitted the No Dues Certificate (NDC) from the officer-in-charge of the district concerned with regard to all pending dues on account of the said contract, till the end of calendar month in which application is submitted; and
- (iv) has deposited an amount equal to one-month contract money at the rate as may be applicable, at the time of submission of application as non-refundable fee:

Provided that in case of riverbed mining contractor, if the application for surrender of contract is submitted during the period from 1st June to 15th September, then the contractor shall be liable to deposit the non-refundable fee equal to two months of contract money as may be applicable, at the time of submission of application.

- (v) No application for surrenders of part area of the contract shall be maintainable;
- (vi) The Director shall pass orders accepting the surrender request within thirty days. In case no decision is communicated the application for surrender shall be deemed to have been accepted on expiry of thirty days of submission of application.”

22. In the said rules, in Form MPS-1,—

(i) in Part II, in clause 7,—

(a) for the sign “.” existing at the end, the sign”.” shall be substituted;

(b) The following proviso shall be added, namely:-

“Provided that in case of permit granted for mining of minerals from the riverbed, total mineral excavated and stacked by the contractor, within the area granted on mining permit, at any point in time shall not exceed three times of the average monthly production as per approved mining plan.”

(ii) in Part III,

(a) for clause 1, the following clause shall be substituted, namely:-

“1. Surface rent:

The permit holder shall pay rent for the surface area occupied by him as per rule 62.”

(b) after clause 1, the following clause shall be substituted, namely:-

“1A. Permit money:

The highest bid received in the competitive bidding/auction at the rate of Rs. per annum shall become the ‘annual permit money’ amount payable by the contractor. The rate of annual permit money initially determined on the basis of competitive bids/auctions shall be increased @10% on completion on each block of three years.

Explanation.— If the initially determined amount of annual permit money is Rs.100/-, it shall be increased to Rs. 110/- with the commencement of the fourth year and to Rs. 121/- with the commencement of the 7th year and so on and so forth for the next each block of three years.”

(iii) in clause 4, the word and sign “10%”, the word and sign “7.5%” shall be substituted;

(iv) for clause 5, the following clause shall be substituted, namely:-

Interest on delayed payment:

“5. In case of any default in payment of the instalments of permit money/royalty contribution to the ‘Mines and Minerals Development, Restoration and Rehabilitation Fund’ on the due date(s), the amount would be payable along with interest at the rate of 12 percent per annum:

Provided that in case the dues are paid within seven days of the due date(s) no interest shall be charged.”

(v) in clause 25, for the word and sign “10%”, the word and sign “7.5%” shall be substituted.

(vi) in Part V, for clause 7, the following clause shall be substituted, namely:-

“7. Surrender of mining permit:

The permit holder may seek surrender of permit, for whatsoever reasons, by submitting an application subject to the condition that the permit holder:

(i) has stopped all mining operations in the permit area ;

(ii) has furnished production returns as required in terms of the permit agreement ;

(iii) has submitted the No Dues Certificate (NDC) from the officer-in-charge of the district concerned with regards to all pending dues on account of the said permit, till the end of calendar month in which application is submitted; and

(iv) has deposited an amount equal to one-month permit fee at the rate as may be applicable, at the time of submission of application as non-refundable fee:

Provided that, in case of riverbed mining, if the application for surrender of permit is submitted during the period from 1st June to 15th September, then the permit holder shall be liable to deposit the non-refundable fee equal to two months of permit fee as may be applicable, at the time of submission of application.

(v) No application for surrender of part area of the permit shall be maintainable.

(vi) The Director shall pass orders accepting the surrender request within thirty days. In case no decision is communicated the application for surrender shall be deemed to have been accepted on expiry of thirty days of submission of application.”

23. In the said rules, in Form MPS-2, for clause 3, the following clause shall be substituted, namely:-

“3. In case of any default in payment of the instalments of permit money/ contribution to the ‘Mines and Minerals Development, Restoration and Rehabilitation Fund’ on the due date(s), the amount would be payable along with interest at the rate of twelve percent per annum:

Provided that in case the dues are paid within seven days of the due date(s) no interest shall be charged.”

24. In the said rules, in Form PIM-2, for clause 9, the following clause shall be substituted, namely:-

“9. The annual amount of royalty shall be paid in advance by 1st April of every year. In case of any default in payment of the instalments of permit money/ contribution to the ‘Mines and Minerals Development, Restoration and Rehabilitation Fund’ on the due date(s), the amount would be payable along with interest at the rate of twelve percent per annum:

Provided that in case the dues are paid within seven days of the due date(s) no interest shall be charged.”.

T. C. GUPTA,
Additional Chief Secretary to Government Haryana,
Mines and Geology Department.

HARYANA GOVERNMENT
MINES AND GEOLOGY DEPARTMENT
ORDER

The Section 23 of GMDA/FMDA Act, 2017 envisage/provides the preparation of Management Plan of the Environment inter-alia including forestation/plantation and measures for solid waste management and water conservation plan. The State Government after examining the above scope relating to the environment in the Districts Faridabad, Gurugram and Nuh and in order to achieve the integrated Environmental Management and Sustainable Development of the Aravalli Range in these districts of the State of Haryana, hereby constitute a Board namely "Aravalli Rejuvenation Board" comprising of following officers.

S.No.	Designation	Remarks
1.	Deputy Commissioner of the district concerned	Chairman
2.	DRO of the district concerned	Member
3.	CEO Zila Parishad of the district concerned	Member
4.	RO HSPCB of the district concerned	Member
5.	MO/AME of the district concerned	Member
6.	DFO of the district concerned	Member
7.	Any other members as the Deputy Commissioner of the respective district may deem fit	Member

2. The functions of "Aravalli Rejuvenation Board" shall be as under:-

- Ensuring coordination between Administrative Agencies, which are required to be dealt with complaints of illegal mining and their impact on environment.
- Formulating policies for prohibition of illegal mining as well as preservation and management of area of Aravalli Hills.
- Planning and implementation of programs for integrated environment management and sustainable development of Aravalli Range.
- Taking steps for maintaining ecological balance and preserving the flora, fauna and rich biodiversity in area of Aravalli Range.
- Ensuring prevention of eco-sensitive zones.
- Taking all necessary miscellaneous steps required for management and sustainable development of Aravalli Hills.

3. To achieve the desired functions of the Board and for the effective monitoring of the Aravalli Range, the infrastructure requirement shall arise including the use of Drone as well as installation of CCTV Cameras over the sensitive areas/ locations/ Nakas. Hence for the present, the amount required for said purpose shall be utilized from the FMDA Fund as well as GMDA Fund respectively till the time mining activities are lying closed in the district of Gurugram & Faridabad as per order of Hon'ble Supreme Court due to which these district areas deprived of DMF. Once the mining operations get resumed in these districts then, the

expenditure can be met out from the DMF Fund respectively and even reimbursed to GMDA/FMDA. 965

4. The meeting of the board shall be held once in a month.

Dated, Chandigarh, the
13th June, 2023


Arun Gupta, IAS

Additional Chief Secretary to Government
Haryana, Mines & Geology Department.

A copy is forwarded to the following Additional Chief Secretaries to Govt. Haryana for immediate necessary action please.


Superintendent Industries-II
for Additional Chief Secretary to Government,
Haryana, Mines & Geology Department.

To

1. The Additional Chief Secretary to Govt. Haryana and Financial Commissioner, Revenue and Disaster Management and Consolidation Departments.
2. The Additional Chief Secretary to Government Haryana, Development & Panchayats Department.
3. The Additional Chief Secretary to Government Haryana, Environment Department.
4. The Additional Chief Secretary to Government Haryana, Forest Department.


23/6/23

U.O. No. 03/02/2023-2IB-II

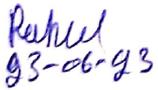
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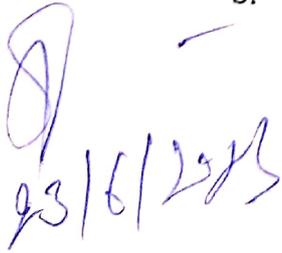
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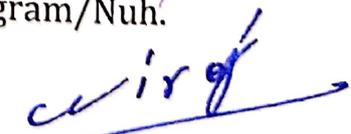
Dated: 19.06.2023

A copy is forwarded to the following for information & necessary action:

1. The Chairman, Haryana Pollution Control Board.
2. The Director, Mines & Geology Department, Haryana.
3. The Deputy Commissioner, Faridabad/Gurugram/Nuh.


Rahul
03-06-23


23/6/2023


Superintendent Industries-II
for Additional Chief Secretary to Government,
Haryana, Mines & Geology Department.

HARYANA CIVIL SECTT.
23 JUN 2023